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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VISHAL RAVAL	Advocate	For F.C.	
2.	Urmesh K Gor	Advocate		

ORDER

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Urmesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Advocate Mr. Urmesh Gor i/b Learned Advocate Mr. Vishwas Shah filed Vakalatnama for Respondent.

Learned Counsel for Respondent made a statement that order dated 06.11.2017 passed by the Hon'ble High Court of Gujarat is extended till 07.12.2017.

List the matter on 18.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.